

कम इस बात को रखने कीजिये, कम से कम सदन की टेबल पर रखने कीजिये ।

Mr. Speaker: No decision can be taken now.

डा० राम मनोहर लोहिया : स्वेतलाना जी ने जो बात लिखा है, अगर कहें तो खड़े ही कर

Mr. Speaker: He can give it to me. I shall consider it. (*Interruptions*). I am on my legs. He will kindly take his seat.

Shri P. K. Deo (Kalahandi): We are all interested to know about it.

Mr. Speaker: I know. He has given me a copy also. I am looking into it. I may allow it. Let me consider it.

It has come to me, I am considering it.

Shri P. K. Deo: We would like to have copies.

Shri M. R. Masani (Rajkot): I think this is a subject in which, as the hon. Member has pointed out, considerations of humanity do take a place. If there is something in this letter...

Mr. Speaker: If he wants, he can place it on the Table, I have no objection.

श्री मधु सिन्घे : वही तो वे कह रहे हैं—वे पढ़ेंगे और टेबल पर रख देंगे ।

Mr. Speaker: But no question of reading it.

डा० राम मनोहर लोहिया : पढ़ूंगा नहीं तो क्या फायदा होगा । प्रच्छा रखे देता हूँ ।

Mr. Speaker: I am not taking it up now at all.

Shri M. R. Masani: If there is something in the letter which would let

us know whether her life is in danger....

Mr. Speaker: What is the use of pursuing it when I am considering it.

12.15 hrs.

ALLEGED BREACH OF PRIVILEGE BY THE HINDUSTAN TIMES

Mr. Speaker: I have received a notice of question of privilege from Sarvashri Madhu Limaye and George Fernandes against the *Hindustan Times* on the ground that the following report published in its issue dated the 24th March, 1967, is a "misrepresentation of proceedings in Parliament and, therefore, a breach of privilege":

"Mrs. Sinha alleged that the SSP leader George Fernandes had benefited from CIA sources when he was connected with the Hind Mazdoor Sabha. She conceded, however, that he was no longer connected with the HMS."

Sarvashri Madhu Limaye and George Fernandes have contended that Shrimati Tarkeshwari Sinha had never made the above remarks in the House on the 23rd March, 1967, during the half-an-hour discussion re: activities of CIA. They have pointed out that the relevant remarks made by Shrimati Sinha on that occasion read as under:—

"Shri Banerjee has said that the ICFTU is giving funds to the Indian National Trade Union Congress. He has omitted very conveniently the HMS, which is a mazdoor organisation of the Socialist party, the PSP. I think Mr. George Fernandes was also associated with it for some time, and I think he is still associated...."

The Members have contended that the "breach becomes graver in view of the fact that this misrepresentation of what an honourable Member said

[Mr. Speaker]

in the House casts a reflection on another Member, in this case, Mr. Fernandes”.

The procedure that is generally followed in such cases is that the Editor of the concerned newspaper is asked to state what he has to say in the matter for the consideration of the House, in the first instance. If the House agrees, this procedure may also be followed in the present case and the Editor of the *Hindustan Times* may be asked to state what he has to say in the matter for the consideration of the House. Then I will take a decision as to what we should do after we get a reply.

श्री कंबर लाल गुप्ता (दिल्ली सदर) :
प्रत्यक्ष महोदय, मैं एक गम्भीर चीज की तरफ आपका ध्यान दिलाना चाहता हूँ। आज ही समाचार पत्रों में धाया है ...

Mr. Speaker: No, please.

12.17 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF FILM FINANCE CORPORATION AND GOVERNMENT REVIEW

The Minister of Information and Broadcasting (Shri K. K. Shah): I beg to lay on the Table—

- (1) A Copy of the Annual Report of the Film Finance Corporation Limited, Bombay, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) Review by the Government on the working of the above Company.

[Placed in the Library. See No. LT-91/67]

NOTIFICATIONS UNDER NAVY ACT AND COMPANIES ACT

The Minister of State in the Ministry of Defence (Shri B. R. Bhagat): I beg to lay on the Table—

- (1) A copy each of the following Notifications under section 185 of the Navy Act, 1957—
 - (i) The Indian Naval Reserve and the Indian Naval Volunteer Reserve (Amendment) Regulations, 1967, published in Notification No. S.R.O. 55 in Gazette of India dated the 16th February, 1967.
 - (ii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1967, published in Notification No. S.R.O. 56 in Gazette of India dated the 18th February, 1967.
 - (iii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Amendment) Regulations, 1967, published in Notification No. S.R.O. 76 in Gazette of India dated the 4th March, 1967.

[Placed in the Library. See No. LT-92/67].

- (2) A copy each of the following Reports under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Annual Report of the Mazagon Dock Limited, Bombay for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in the Library. See No. LT-93/67].
 - (ii) Annual Report of the Praga Tools Limited, Secunderabad for the year 1965-66 along with the Audited Accounts